

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 306 of 2014 in DFR-1759 of 2014

Dated : 21st August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hisar Industries Association Appellant(s)
Versus
Haryana Electricity Regulatory Commission
& Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan a/w
Mr. R.K. Jain
Ms. Richa Sharma (Rep.)
Counsel for the Respondent(s) : Mr. Varun Pathak for R.2 & 3**

ORDER

**IA No. 306 of 2014
(For leave to file the appeal)**

We have heard the learned counsel for the parties. Though the Applicant has not Participated in the proceeding in question before the State Commission, it is submitted that he is likely to be affected by the Order passed by the State Commission and therefore he has got the right to file the Appeal.

In view of such statement, the leave to file this Appeal is granted. The Registry is directed to number the Appeal and post for Admission on **22.08.2014.**

**(Rakesh Nath)
Technical Member
Ts/kt**

**(Justice M. Karpaga Vinayagam)
Chairperson**